

ITEM NO.16

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Civil Appeal No(s). 7525/2012

VED PRAKASH

Appellant(s)

VERSUS

PHOOL CHAND & ORS.

Respondent(s)

(office report for directions)

Date : 13/05/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
[IN CHAMBER]

For Appellant(s)

Mr. Sanjay Kumar Tyagi, AoR
Mr. Prashant Tyagi, Adv.
Mr. Parbhat Kumar Rai, Adv.

For Respondent(s)

Ms. Shalini Kumar, Adv.
Ms. Neeru Vaid, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.2 has died. No steps have been taken for bringing on record the proposed LR's of deceased respondent No.2. Learned counsel for the appellant states at the Bar that it is not necessary to bring the proposed LR of deceased respondent No.2 on record more particularly when the respondent No.2 was ex parte in the High Court and his wife namely, respondent No.3 is already on record in the matter. This statement is taken on record. The effect non-impleadment of LR's of deceased respondent No.2, if any, can be considered at the time of final orders.

Signature Not Verified

List the matter before the Court.

Digitally signed by
Vinod Kumar
Date: 2015.05.18
12:11:33 IST
Reason:

(VINOD KR. JHA)
COURT MASTER

(RENU DIWAN)
COURT MASTER